

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3891.  
TO BE ANSWERED ON MONDAY, THE 19<sup>TH</sup> MARCH, 2018.**

**FDI IN MULTI-BRAND RETAILS**

**3891. DR. BOORA NARSAIAH GOUD:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) the details of norms for permitting multi-brand retail trading in the country;
- (b) the amount of Foreign Direct Investment (FDI) that the country could get since introduction of this policy, Statewise;
- (c) whether it is true that the Government is planning to tweak the above norms and is intending to permit FDI in multi-brand retailing;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the reasons for permitting FDI in multi-brand retail trading in the country by the Ministry of Food Processing Industries?

**ANSWER**

**वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सी.आर. चौधरी)**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI C.R. CHAUDHARY)**

- (a):** The detailed FDI Policy including norms for undertaking multi-brand retail trading in the country is provided in para 5.2.15.4 of Consolidated FDI Policy Circular of 2017. A copy of relevant extract is at annexure. However, no decision has been taken with regard to implementation of FDI Policy in this sector.

**(b):** FDI inflow in the country is not maintained State/UT-wise but RBI Regional Offices-wise. Accordingly, FDI equity inflow into the country from introduction of this policy, as maintained, sector-wise and Region-wise is as under:

*(FDI in US\$ million)*

SI No	Regional Offices of RBI	States Covered	2012-13 Apr-Mar	2013-14 Apr-Mar	2014-15 Apr-Mar	2015-16 Apr-Mar	2016-17 Apr-Mar	2017-18 Apr-Dec	Total
1	MUMBAI	MAHARASHTRA, DADRA & NAGAR HAVELI, DAMAN & DIU	0.00	0.00	115.01	23.90	0.00	0.00	138.91
2	REGION NOT INDICATED	REGION NOT INDICATED	0.00	0.00	25.29	0.00	0.00	0.00	25.29
		Grand Total	0.00	0.00	140.30	23.90	0.00	0.00	164.20

**(c) & (d):** No such proposal is under consideration of the Government.

**(e):** With a view to provide benefits to farmers, give impetus to food processing industries and create employment opportunities, 100% FDI under government approval route has been permitted for trading, including through e-commerce, in respect of only such food products which are manufactured and/or produced in India.

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## ANNEXURE

### ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 3891 FOR ANSWER ON THE 19<sup>TH</sup> MARCH, 2018.

*Extracts of Consolidated FDI Policy Circular of 2017, available on the Department of Industrial Policy and Promotion website ([www.dipp.nic.in](http://www.dipp.nic.in)).*

#### 5.2.15.4 Multi Brand Retail Trading

Sector/Activity	% of Equity/ FDI Cap	Entry Route
<b>Multi Brand Retail Trading</b>	51%	Government
<p>(1) FDI in multi brand retail trading, in all products, will be permitted, subject to the following conditions:</p> <p>(i) Fresh agricultural produce, including fruits, vegetables, flowers, grains, pulses, fresh poultry, fishery and meat products, may be unbranded.</p> <p>(ii) Minimum amount to be brought in, as FDI, by the foreign investor, would be US \$ 100 million.</p> <p>(iii) At least 50% of total FDI brought in the first tranche of US \$ 100 million, shall be invested in 'back-end infrastructure' within three years, where 'back-end infrastructure' will include capital expenditure on all activities, excluding that on front-end units; for instance, back-end infrastructure will include investment made towards processing, manufacturing, distribution, design improvement, quality control, packaging, logistics, storage, ware-house, agriculture market produce infrastructure etc. Expenditure on land cost and rentals, if any, will not be counted for purposes of backend infrastructure. Subsequent investment in backend infrastructure would be made by the MBRT retailer as needed, depending upon its business requirements.</p> <p>(iv) At least 30% of the value of procurement of manufactured/processed products purchased shall be sourced from Indian micro, small and medium industries, which have a total investment in plant &amp; machinery not exceeding US \$ 2.00 million. This valuation refers to the value at the time of installation, without providing for depreciation. The 'small industry' status would be reckoned only at the time of first engagement with the retailer, and such industry shall continue to qualify as a 'small industry' for this purpose, even if it outgrows the said investment of US \$ 2.00 million during the course of its relationship with the said retailer. Sourcing from agricultural co-operatives and farmers co-operatives would also be considered in this category. The procurement requirement would have to be met, in the first instance, as an average of five years' total value of the manufactured/processed products purchased, beginning 1<sup>st</sup> April of the year during which the first tranche of FDI is received. Thereafter, it would have to be met on an annual basis.</p> <p>(v) Self-certification by the company, to ensure compliance of the conditions at serial nos. (ii), (iii) and (iv) above, which could be cross-checked, as and when required. Accordingly, the investors shall maintain accounts, duly certified by statutory auditors.</p>		

- (vi) Retail sales outlets may be set up only in cities with a population of more than 10 lakh as per 2011 Census or any other cities as per the decision of the respective State Governments, and may also cover an area of 10 kms around the municipal/urban agglomeration limits of such cities; retail locations will be restricted to conforming areas as per the Master/Zonal Plans of the concerned cities and provision will be made for requisite facilities such as transport connectivity and parking.
- (vii) Government will have the first right to procurement of agricultural products.
- (viii) The above policy is an enabling policy only and the State Governments/Union Territories would be free to take their own decisions in regard to implementation of the policy. Therefore, retail sales outlets may be set up in those States/Union Territories which have agreed, or agree in future, to allow FDI in MBRT under this policy. The list of States/Union Territories which have conveyed their agreement is at (2) below. Such agreement, in future, to permit establishment of retail outlets under this policy, would be conveyed to the Government of India through the Department of Industrial Policy & Promotion and additions would be made to the list at (2) below accordingly. The establishment of the retail sales outlets will be in compliance of applicable State/Union Territory laws/ regulations, such as the Shops and Establishments Act etc.
- (ix) Retail trading, in any form, by means of e-commerce, would not be permissible, for companies with FDI, engaged in the activity of multi-brand retail trading.

(2) List of States/Union Territories as mentioned in Paragraph 5.2.15.4(1)(viii)

1. Andhra Pradesh
2. Assam
3. Delhi
4. Haryana
5. Himachal Pradesh
6. Jammu & Kashmir
7. Karnataka
8. Maharashtra
9. Manipur
10. Rajasthan
11. Uttarakhand
12. Daman & Diu and Dadra and Nagar Haveli (Union Territories)

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